

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

IN

COMPANY PETITION NO.400 OF 2012

WITH

COMPANY PETITION NO.171 OF 2013

WITH

COMPANY PETITION NO.224 OF 2014

In the matter of the Companies Act,
I of 1956;

And

In the matter of **M/s. Sharp Industries Ltd.**
(In Liqn)

**ADVERTISEMENT OF NOTICE TO WORKERS / CREDITORS TO
PROVE THEIR CLAIMS**

NOTICE is hereby given to the Workers/Creditors of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the abovenamed company **M/s. Sharp Industries Ltd. (In Liqn.)** by delivering at the office of the Official Liquidator on or before **15/05/2017** or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under section 530 of Companies Act, 1956. Any worker/creditor who fails to submit his '**Affidavit of Proof of Debt**' within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any worker/creditor who has already filed an affidavit proving the debt/claim in prescribed form need not submit the same again.

Any Worker/Creditor who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 17th day of March, 2017.

V
17/3/2017
(VINOD SHARMA)
OFFICIAL LIQUIDATOR
HIGH COURT, BOMBAY
5th floor, Bank of India Building,
Mahatma Gandhi Road, Fort,
Mumbai - 400 023.

OLC

YBC
17/3/17